

(b) The main reasons are escalations in the cost of equipment, materials, labour, rates of customs duties, township, additions and extra facilities in the refinery, etc., since the submission of the Feasibility Report in 1973.

Protest by Multi-Nationals Against Ban on use of Brand Names

594. SHRI SWAMI DINESH CHANDRA:

SHRI MURLIDHAR CHANDRAKANT BHANDARE:
SHRI N.K.P. SALVE:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Indian drug industry including the multi-nationals, has protested against the proposed ban on use of brand names of drugs; and

(b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) and (b). Objections and suggestion regarding the decision of the Government on abolition of brand names were received from the drug industry. The points touched in the representations concerned the likely effects on quality of products, identity of the products, introduction of new drugs etc. After considering these objections and suggestions, Government have issued a Gazette Notification in January 1981 amending Drugs and Cosmetics Rules, 1945 to give the needed statutory effect to the abolition of brand names in respect of single ingredient formulations of the following five drugs and also preparations containing any new drugs as the single active ingredient:—

1. Analgin

2. Aspirin and its salts

3. Chlorpromazine and its salts

4. Ferrous Sulphate

5. Piperazine and its salts

The abolition brand names of the above five drugs as well as formulations containing new drugs as single active ingredients will be effective from 1st August 1981.

Big coal racket unearthed in Dhanbad

595. SHRI SWAMI DINESH CHANDRA:

SHRI N. P. CHENGALRAYA NAIDU:

SHRI N. K. P. SALVE:
SHRI RAM LAKHAN PRASAD GUPTA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is fact that a big coal racket has been unearthed in Dhanbad, Bihar, recently;

(b) if so, what are the details in this regard indicating *modus operandi* of the racketeers; and

(c) what steps Government have taken to apprehend the culprits and to plug the leakage in this manner in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b) CBI conducted raids from December, 1979 to February, 1980 and three cases were registered for investigation into the alleged release of huge quantity of hard coke in favour of non-existing and fictitious firms on the basis of forged delivery orders. Investigations by CBI are still going on. A number of persons have been arrested in this connection.

The *modus operandi* adopted by the accused persons in these cases was that they submitted the release orders to the Sales Departments of the Coal Companies along with the requisite Bank drafts by forging the